It is not merely a question of issu-He should consult ing a statement. the Prime Minister and the Finance Minister and come out with a proposal not to withdraw fertilizer subsidy once and for all. Otherwise, whatever proposal has been made, it is not in the interest of the farming community. The traders are going to be benefited from it. Now, it is at the proposal stage. I earnestly appeal to the hon. Minister that today by evening with a categorical must come out statement. Otherwise, we are not going to cooperate with the Government in this regard. We are going to cooperate with the Government in other respects.

13.00 hrs.

I do not want to make a speech for the sake of publicity alone. I am a farmer and a tiller's son and I will not allow this. I will sit in *Dharna*. I will not go out from this House. It is not for publicity's sake that I am doing it. (*Interruptions*)*

MR. SPEAKER: What Shri Devegowda says now is not going on record.

13.01 hrs. At this stage, Shri H. D. Devegowda came and sat on the floor near the Table

SHRI SRIBALLAV PANIGRAHI (Deogarh): In Kalahandi, a large number of workers who were working on the Indravati Dam site, were washed away by the flash floods. According to the State Government only seven dead bodies have been recovered so far but many more workers were trapped in the tunnel near the dam site. Therefore, I would like the hon. Minister to include this also when he makes a statement.

SHRIMATI GEETA MUKHER-JEE (Panskura): Sir, I was the first to take your permission. Today, the Indian Express has reported a very alarming news for the newspaper industry.

MR. SPEAKER: There was a question on this point.

SHRIMATI GEETA MUKHER-JEE: The State Trading Corporation has decided to hike the price of standard newsprint by Rs. 5,000 per tonne and that of glazed newsprint by Rs. 10,000 per tonne. Newspaper organisations are being forced to pay for the delay in releasing payments to the foreign newsprint suppliers by the State Bank of India. It may be recalled that the SBI failed to honour this payment commitment to the foreign suppliers due to foreign exchange crisis.

For this why should the small and marginal newspapers be punished, for the failure of the State Bank of India? Therefore, I demand that this thing be seriously reviewed and the small and marginal newspapers must get a fair deal on this, in this respect.

MR. SPEAKER: There was a question on this matter this morning. Now, Papers Laid on the Table of the House.

13.03 hrs.

PAPERS LAID ON THE TABLE

Annual Report of and Review on the Working of the Centre for Development of Advanced Computing, Pune, for 1989-90 etc.

[English]

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI GHU-LAM NABI AZAD): On behalf of Shri P. V. Narasimha Rao, I beg to lay on the Table—

- (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 1989-90 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Development of Advanced computing, Pune, for the year 1989-90.

^{*}Not recorded.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT—213/91]

Annual Report of and Review on the working of the Indian Statistical Institute, Calcutta, for 1989-90, etc.

THE MINISTER OF STATE OF IHE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): I beg to lay on the Table—

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta for the year 1989-90 along with Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statisti-
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

year 1989-90.

cal Institute, Calcutta, for the

[Placed in Library, See No. LT—214/91]

Notifications under Essential Commodities Act, 1955, etc.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1990-91 Production) Amendment
 Order, 1991 published in Notification No. G.S.R.

- 151(E) in Gazette of India dated the 19th March, 1991.
- (ii) The Sugar (Price Determination for 1990-91 Production) Second Amendment Order, 1991 published in Notification No. G.S.R. 185(E) in Gazette of India dated the 27th March, 1991.
- [Placed in Library. See No. LT-215/91]
- (2) A copy of the Corrigendum (Hindi and English versions) to the Notification No. G.S.R. 855(E) dated the 23rd October, 1990 regarding the Sugar (Price Determination for the year 1990-91 Production) Order, 1990.
- [Placed in Library. See No. LT-216/91]
- (3) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. 56 No. EP 16(3)/88 in Gazette of India dated the 12th March, 1991 under sub-section (5) of section 45 of the Food Corporation Act, 1964.
- [Placed in Library. See No. LT-217/91]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1989-90 along with Audited Accounts under sub-section (2) of section 35 of the Food Corporation Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1989-90.